

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CUPID ESTATECON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CUPID ESTATECON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15.11.2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202DN2006PTC000209
5.	Address of the registered office and principal office (if any) of corporate debtor	KAMLESHBHAI KI CHAWL BLCOK-B, R. NO.1, SAMARANI, SILVASSA, Dadra & Nagar Haveli, India, 396230
6.	Insolvency commencement date in respect of corporate debtor	Date of order 16.04.2024, (Email from efiling@nclt.gov.in is received on 16/04/2024, Certified Copy of order is awaited)
7.	Estimated date of closure of insolvency resolution process	13.10.2024 (180 days from insolvency commencement date i.e Date of order received)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Modilal Dhanraj Pamecha Reg No- IBBI/IPA-001/IP-PO1231/2018-2019/12127. AFA Valid till 25/09/2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	camodilalpamecha@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : C-802 Padmarag, J.B.Nagar Andheri (E), Mumbai -400059, Maharashtra. Email : cirpcupidestatecon@gmail.com
11.	Last date for submission of claims	30.04.2024 (14 Days from the date of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Cupid Estatecon Private Limited on 16.04.2024

The creditors of Cupid Estatecon Private Limited are hereby called upon to submit their claims with proof on or before 30.04.2024 the date falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :17/04/2023
Place :Mumbai




Modilal Dhanraj Pamecha
(Interim Resolution Professional)